

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. 343 of 2013 in  
D.F.R. No. 2096 of 2013**

**Dated : 13<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of A.P. & Ors. .... Appellant(s)  
Versus  
A.P.E.R.C. & Anr. Respondent(s)**

**Counsel for the Appellant(s): Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Matrugupta Mishra for R.2**

**ORDER**

**I.A. 343 of 2013  
(Appl for condonation of delay)**

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 25.11.2013 after serving copy on the other side.

Post the matter on **27.11.2013.**

**(Rakesh Nath)  
Technical Member  
ss/ts**

**(Justice M. Karpaga Vinayagam)  
Chairperson**